

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 327**  
IB-367/ND/2018

**IN THE MATTER OF:**

Energy Efficiency Service Ltd

**.....APPLICANT/PETITIONER**

**Vs**

A-One Realtors (P) Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 30.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr/Ms. Akankrita Sinha on Behalf of  
Mr. Pawan Sharma, Advocate.

For the Respondent : Mr. Prakhar Mithal Advocate.

**ORDER**

This matter has been listed pursuant to the orders passed by Hon'ble Principal Bench in TA-49/2023 on 22.12.2023. Learned Counsel appears for the Applicant. No one has appeared on behalf of the Respondent.

The Applicant shall inform the Respondent about the next date of hearing. The Court Officer is directed to send e-notice to the Respondent intimating the next date of hearing.

List the matter on **08.02.2024** for arguments.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Shammy  
30.01.2024